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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.598 of 1999.

DATE OF ORDER:22-2-2000.

Between:

D.Rajendra Prasad.

...Applicant

a n d

The Director, Defence Research &
Development Laboratory, Chandrayangutta,
Hyderabad.

...Respondent

COUNSEL FOR THE APPLICANT :: Mr.S.Lakshma Reddy

COUNSEL FOR THE RESPONDENT :: Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.S.Lakshma Reddy, learned Counsel for
the Applicant and Mr.V.Rajeshwar Rao, learned Standing
Counsel for the Respondents.

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2. This OA is filed challenging the impugned Order No.DRDL/1216/199/C.Cell, dated 28-12-1998, (Annexure.III, page 14 to the OA), whereby the period of absence was treated as suspension, and other benefits such as, back-wages, notional fixation of increments, promotion and seniority were denied.

3. The contentions raised in this OA and the prayer asked for in this OA is similar to the contentions raised in OA.No.947 of 1999. Hence, this OA is also dismissed for the reasons stated in the Judgment in OA.No.947 of 1999, disposed of today. No costs.

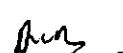

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)
22-2-2000


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: this the 22nd day of February, 2000

Dictated in the Open Court

DSN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HON. J
2. HON. M (ADMN.)
3. HON. M (JUDL.)
4. D.R. A (ADMN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H.NASIR.
VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. S.S.JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 22/2/02

MA/RA/CP/NO.

IN

CA. NO. 598/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

S. C. 109

